

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 2450 of 2021

Manoj Kumar	...	Petitioner
	Versus	
The State of Jharkhand	...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner	: None
For the State	: None

Order No.02 Dated- 23.04.2021

The matter is taken up through video conferencing.

No one turns up on behalf of the parties.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Nimiaghat P.S. Case No.105 of 2020 (G.R. No.1398 of 2020) registered under sections 279/414/120B/34 of the Indian Penal Code, Section 12 (2) of Jharkhand Bovine Animal Prohibition of Slaughter Act, 2005, Section 11 (i) (A) (D) (F) (H) (K) of Prevention of Cruelty of Animal Act (P.A.C.), 1960 and Rule 47 (a) (b) (c) of Transport of Animal Rules.

Perusal of the record reveals that the allegation against the petitioner is that the petitioner is the owner of the vehicle which was involved in transportation of bovine animals to Bengal. It is further averred in the anticipatory bail application that the allegations against the petitioner are all false and the petitioner has no criminal antecedent as has been mentioned in paragraph no.8 of the anticipatory bail application. It is next averred that the petitioner is ready to abide by any terms and conditions imposed upon him by this Court.

Considering the facts of the case, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of six weeks from the date of this order, he shall be released on bail on depositing cash security of Rs.10,000/- and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five

Thousand) with two sureties of the like amount each to the satisfaction of learned J.M. 1st Class, Giridih, in connection with Nimiaghat P.S. Case No.105 of 2020 (G.R. No.1398 of 2020) with the condition that the petitioner will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish his mobile number and a copy of his Aadhar Card in the court below with the undertaking that he will not change his mobile number during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

(Anil Kumar Choudhary, J.)

Gunjan-